

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-1705(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt. Ltd.

v.

Anush Finlease & Construction Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Applicant

Ms. Ritu Rastogi & Mr. Aman, Advs. for Mr.
Aashish Gupta, RP

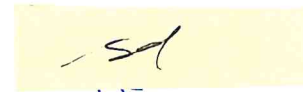
Mr. Alok Bhachawat, Adv. in IA no.1511/2019

ORDER

Counsel seeks time to file memo giving reasons for non-appearance on earlier date.

List the matter on 22.11.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)